

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 227/MP/2023

Subject : Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the CERC (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in MTPS U#7&8 (1000 MW) of DVC in compliance of Revised Emission Standards.

Petitioner : Damodar Valley Corporation

Respondent : BYPL and 8 others

Date of Hearing : **30.8.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Kazi Md. Hanif, DVC

Record of Proceedings

During the hearing, the representative of the Petitioner submitted that the present petition has been filed for the determination of tariff on the installation of various Emission Control Systems in MTPS Units 7&8 (1000 MW) in compliance with the revised emission standards. He further submitted that a copy of the petition has been served on the Respondents and accordingly prayed that the matter may be admitted.

2. In response to a specific query by the Commission as regards the present status of the units, the representative of the Petitioner submitted that the works are at a very advanced stage and that Unit-7 will be commissioned shortly.

3. The Commission, after hearing the Petitioner, directed as under:

(a) Admit and Issue notice to Respondents.

(b) The Petitioner is directed to file the following information, after serving a copy to the Respondents, on or before, **22.9.2023**:

(i) The schematic diagram / lay out of subject ECS systems and unit-wise schedule and actual milestones, along with CPM / PERT charts.

(ii) The reasons along with supporting documents for the delay, if any, in the implementation of the subject ECS system for each of the units and the details of LD recovered from the vendors for delay in implementation of subject ECS systems.



- (iii) *The scope of works exclusively associated with individual units and scope of works, which are common facilities for both units.*
- (iv) *Copy of the Investment approval along with supporting documents for the subject ECS systems.*
- (v) *The head wise detailed break up of expenses claimed along with supporting documents, particularly, for Plant & Machinery, Other Enabling Works including Roads / Drains, Pre – Commissioning Expenses, Chimney system, Common system, Gypsum Dewatering Building & Gypsum storage shed, SO₂ Analyzer Rooms+ Tanks+ Slurry Pumps Works, IDC, IEDC etc, and the list of spares procured.*
- (vi) *The list of items and their cost, which were replaced or taken out of service on implementation of the subject ECS system.*

4. The Respondents are to file a reply on or before **13.10.2023**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **27.10.2023**. Pleadings shall be completed by the parties by the due dates mentioned.

5. The matter shall be listed for hearing on **6.11.2023**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

